

Data about employment opportunities

1353. SHRI M. RAMA JOIS: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether Government is making available at district level the data to the general public about the employment opportunities *vis-a-vis* educational requirements?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): District Employment Exchanges bring out Monthly Narrative Report which is critical appreciation of the employment situation in the area under their jurisdiction. The report among others includes information on placements, registrations, vacancies notified, submissions made, employers using the Employment Exchanges and Live Register. Facts regarding persistent shortages in various types of personnel existing in the Exchange area are also indicated.

Industrial unrest in the country

1354. SHRI BAISHNAB PARIDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that industrial unrest is fast picking up in the country;

(b) what are the details of such unrest and the loss suffered by the production units during the last three years;

(c) whether it is proposed to set up some machinery that would look into all such matters to control such situations; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) As per the statistics compiled by Labour Bureau, Ministry of Labour and Employment, the details of Strikes and Lockouts and the loss suffered by the production units during the last three years are as under:

Year	Strikes and lockout	Total loss in production (Rs. in Crores)
2010 (Provisional)	429	167.17
2011 (Provisional)	273	383.64
2012 (Provisional) (Jan. to September)	182	127.43

The above statistics does not indicate an increasing trend in industrial unrest.

- (c) No, Sir.
- (d) Does not arise.

Exploitation of contract labour

†1355. SHRI DHARMENDRA PRADHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is receiving complaints regarding exploitation of contract labourers in absence of proper protection under labour laws;
- (b) if so, whether Government has proposed to carry out assessment in this regard in view of exploitation of contract labourers;
- (c) whether Government has received memorandum from labour organizations or other institutions to make amendment in the contract Labour (Regulation and Abolition) Act, 1970 to provide proper assistance to contract labourers;
- (d) if so, whether Government has taken cognizance of them; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Complaints are received in the field offices of Chief Labour Commissioner (Central) Organization under the Contract Labour (Regulation & Abolition) Act, 1970, Minimum Wages Act, 1948 and other laws applicable on contract labour falling under the Central Sphere and such complaints are investigated and action is taken. Social security aspects of contract workers under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act 1948 are enforced by the Employees Provident Fund organization and Employees State Insurance Corporation respectively provided the establishments in which outsourced workers are working are covered under the said Acts.

(c) to (e) Yes, Sir. To safeguard the interests of the contract labour further in term of wages and social security, a proposal to amend the Contract Labour (Regulation and Abolition) Act, 1970 is under consideration of the Government.

†Original notice of the question was received in Hindi.